

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135 of 2010

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 8.12.2010

In the matter of:

Application for grant of inter-State trading licence to Manikaran Power Limited, Kolkata.

And

In the matter of:

Manikaran Power Limited, Kolkata

.....Applicant

INTERIM ORDER

1. Regulation 27 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 (hereinafter referred to as “the Power Market Regulations”), provides that a member is entitled to charge 0.75% of the transaction value as the ceiling of its service charge to be paid by the client. It has however, come to our notice that some of the members of the power exchange are charging flat service charge in the range of 3.00/ paisa/KWh or 4.00 paisa/KWh instead of percentage value of the transaction. This practice of the members of the power exchange, if true are in violation of the Regulation 27 of the Power Market Regulations.



2. Before granting the licence to the applicant we intend to satisfy ourselves that the applicant in the course of its membership of the Indian Energy Exchange as a professional member has not violated the provisions of Regulation 27 of the Power Market Regulations. We accordingly direct the applicant to submit the following information on affidavit by 15.12.2010:

- (a) Sample copy of the agreement between the applicant and any of its clients.
- (b) Details of all transactions of any particular client including details of power sale transaction value, member service charge in absolute value and as a % of power price for the period from 21.1.2010 till 1.12.2010.
- (c) An affidavit to the effect that the applicant has complied with Regulation 27 of the Power Market Regulations at all times.

sd/-	sd/-	sd/-	sd/-
(M.Deena Dayalan) Member	(V.S.Verma) Member	(S. Jayaraman) Member	(Dr. Pramod Deo) Chairperson

